

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. E/78657/2018

Rukmani Electrical & Components

....Appellant (s)

Vs.

Commissioner of GST, Howrah

....Respondent (s)

Appearance:

Adjournment Request for the Appellant (s)

Shri A. K. Biswas, Supdt (AR) for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

Date of Hearing:- 15.02.2019

Date of Decision:- 15.02.2019

ORDER NO:

Per Shri P.K. Choudhary, Member (Judicial)

A letter dated 13.02.2019 has been received from Mr. Sunil Kr. Shaw, the Authorized Signatory of the appellant company, wherein a request is being made for an adjournment. It has been mentioned in the said letter that their Consultant, who is handling the case is not available for attending the personal hearing on 15.02.2019.

2. Accordingly, I fix the appeal for final hearing on **16.04.2019.**

2. Issue Notice.

(Dictated and pronounced in the open court.)

**(Shri P.K. Choudhary)
Member(Judicial)**

msh